

11. The edible oil will be allocated by the Department of Food & Public Distribution to the States taking into account the BPL population of the State, the quantity requested for allocation under this Scheme by the States, efficient distribution mechanism put in place by the State Government for this purpose and prompt offtake of subsidized edible oil by the States.
12. In case of States not lifting the allocated edible oil within one month of allocation, the allocation to such States shall stand cancelled and the quantity shall be reallocated to other States.
13. The States shall give monthly Statement to the Government of India mentioning the:
  - i. Quantity lifted by them;
  - ii. Quantity distributed through PDS mechanism; and
  - iii. Price at which such oil has been distributed.
14. This Scheme will initially be implemented for 3 months and can be extended after a review is done of its impact on domestic availability and prices of edible oils.

#### **Procurement of rice by private companies**

†1309. SHRI PRABHAT JHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that private companies have exported more rice than they have procured during the year 2007-08;
- (b) if so, the quantum of rice allowed to be procured by the private companies during the year 2007-08;
- (c) whether it is a fact that procurement of rice by the private companies was more than allowed;
- (d) if so, the details of such companies; and
- (e) the details of the action taken by Government against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) to (c) There is no ceiling or restriction imposed on the quantum of rice procured by private companies. Therefore, the quantum of rice exported by private companies exceeding the quantum of rice procured by them does not arise.

- (e) Does not arise.

#### **Foodgrains stocked by FCI and CWC**

1310. DR. M.A.M. RAMASWAMY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total quantum of foodgrains currently held by FCI and CWC in their godowns across the country;

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†Original notice of the question was received in Hindi